



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Apr/202223/1

DATED: 18/04/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Apr/202223/1 dated 18/04/2022 of Norms Committee - II for the year 2022-23 was held on 18/04/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Santosh Dubey, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	Smitha Viju, FTDO	Directorate General of Foreign Trade, Delhi
3	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
4	SK BHATNAGAR, Technical Authority	Technical Consultant, DGFT
5	vishan agrawal, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved

Party Name		OLECTRA GREENTECH LIMITED					
Meeting Number and Date		NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022					
HQ File Number		HQRNORM APPLY 00234843AM22					
RA File Number		092404000479 AM21					
Licence No and Date		0911000025/null					
Norms Committee Decision:							
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under:							
Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85469090	Silicone Rubber Insulators - DDE IMP 15kV Tongue/ Clevis (15kV)	20304 Number	1	39100000	Elastosil R 401/40 S	As applied for with 5% wastage with accountability in export
				2	28183000	Aluminium Hydroxide	As applied for with 5% wastage with accountability in export
2	85469090	Silicone Rubber Insulators - DDE IMP 25kV Tongue/ Clevis (25kV)	17820 Number	3	39100000	Elastosil Aux Mould Release Agent A	As applied for with 5% wastage with accountability in export
				4	32089019	Elastosil Aux G 3243 Primer	As applied for with 5% wastage with accountability in export
3	85469090	Silicone Rubber Insulators – DDE IMP 28kV Tongue/ Clevis (28kV)	15228 Number	5	73261990	Power Line Fittings Tongue	As per GN-4
				6	73261990	Power Line Fittings Clevis	As per GN-4
				7	73261990	Forged Clevis Round PIN and SS Cotter	As per GN-4

PIN

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ESSAE ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000175AM09
RA File Number	072404000115 AM09
Licence No and Date	0710058089/24/06/2008
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA Number is very old i.e. 24.06.2008. Further, no information/documents have been found attached on DGFT Portal. Therefore, the Committee decided to ask the applicant to furnish all the relevant documents (Complete set of application, Appendix- 4E along with all the annexures etc.) on DGFT Portal for examination of the case.	

Case No.	3 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000494AM10
RA File Number	039404000908 AM10
Licence No and Date	0310557609/29/01/2010
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has not still provided the required information/documents on DGFT portal despite deficiency letter dated 08.02.2022 followed by reminders on 23.02.2022 and 04.04.2022. Hence, the Committee decided to reject the case. RA concerned may take further consequential action as per above decision of NC.	

Case No.	4 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	COPRAL ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000046AM11
RA File Number	042404000040 AM11

Licence No and Date	0410114089/28/05/2010
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case is pending since 2010 due to unavailability of complete set of application. Further, it is noted that no record is available with the section regarding the case. Therefore, in this regard, a letter was sent to RA, Chennai on 18.08.2021 seeking details of the case. However, no information has been received yet. The licence is also very old i.e. dated 28.05.2010. Hence, the Committee decided to reject the case. RA concerned may take further consequential action as per above decision of NC.	

Case No.	5 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000528AM11
RA File Number	132404000030 AM11
Licence No and Date	1310034501/03/02/2011
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case is pending since 2010 due to unavailability of complete set of application. Further, it is noted that no record is available with the section regarding the case. Therefore, in this regard, letters dated 01.02.2022 & reminder dated 28.03.2022 were sent to RA, Jaipur seeking details of the case. However, no information has been received yet. The licence is also very old i.e. dated 03.02.2011. Hence, the Committee decided to reject the case. RA concerned may take further consequential action as per above decision of NC.	

Case No.	6 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000168AM12
RA File Number	052404000146 AM12
Licence No and Date	0510297963/28/07/2011
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has already been approved in NC meeting No.46/81-ALC2/2011 dated 31.01.2012. Therefore, the Committee decided to withdraw the case from the agenda showing as “approved”. The case already approved.	

Case No.	7 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000325AM12
RA File Number	072404000258 AM12
Licence No and Date	0710083779/08/11/2011
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case has already been rejected in NC meeting No. 09/81 dated 16.07.2013. The applicant should have filed review application which has not been filed. Therefore, the Committee decided to withdraw the case from agenda showing as “rejected”. The case already rejected.	

Case No.	8 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	SAI LINKS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000348AM14
RA File Number	318304000128 AM14
Licence No and Date	3110060917/25/10/2013
Norms Committee Decision: The Committee considered the case as per agenda and noted that the export product in this case is auto part and was decided earlier to transfer it to NC-1. However, the licence is very old i.e. of 25.10.2013 and no communication has been received from the applicant in this regard neither documents are available on the DGFT portal. Therefore, the Committee decided to remove this case from agenda showing as “rejected”. The case already rejected.	

Case No.	9 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00134885AM22
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 2 /81 on 18.04.2017. Now, the applicant has applied for reviewing the ad-hoc norms. The Committee decided to refer the case to DPIIT for examination and comments.

The case stands deferred

Case No.	10 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	AUTOCOMP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000475AM15
RA File Number	318304000152 AM15
Licence No and Date	3110064941/01/10/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the ITC code of the export product, the case pertains to NC-1 and therefore, decided to transfer the case to NC-1. However, the case is very old and required information/attachments have not been furnished by the applicant with the application. Hence, the Committee decided to reject the case.	

Case No.	11 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00134919AM22
RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 2 /81 on 18.04.2017. Now, the applicant has applied for reviewing the ad-hoc norms. The Committee decided to refer the case to DPIIT for examination and comments. The case stands deferred.	

Case No.	12 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00276882AM22

RA File Number	052304000053 AM16
Licence No and Date	0510394385/29/05/2015
Norms Committee Decision: The Committee considered the case as per the agenda and noted that this is a duplicate file. The original case for review of the norms is under consideration of NC-2. Therefore, the committee decided to withdraw this case from the agenda showing it as “approved”. The case stands as already approved.	

Case No.	13 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	L&T HYDROCARBON ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000297AM16
RA File Number	342404000110 AM16
Licence No and Date	3410041368/10/07/2015
Norms Committee Decision: Deferred for comments of TE (Technical Expert).	

Case No.	14 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105001041AM19
RA File Number	072404000190 AM16
Licence No and Date	0710108750/21/09/2015
Norms Committee Decision: Deferred for comments of Technical Expert (TE). TE has asked to send physical file of the case along with copy of application and total correspondence to examine the case.	

Case No.	15 / NC/2/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00116843AM22
RA File Number	072404000176 AM17
Licence No and	0710110362/02/09/2016

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has already been taken up and is under consideration in offline meeting held on 30.03.2022. Therefore, the Committee decided to remove this case from the agenda. The case stands withdrawn.	

Case No.	16 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000411AM17
RA File Number	052404000275 AM17
Licence No and Date	0510399673/09/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in NC meeting No. 10/81 dated 08.08.2017 and the applicant has filed a fresh application instead of filing a review application. Therefore, Committee decided to reject the case as the applicant has not followed the due procedure in filing of review application on portal. The case stands rejected.	

Case No.	17 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIANA METALS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000751AM19
RA File Number	042404000136 AM17
Licence No and Date	0410162477/08/11/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 04.04.2022 for examination & comments. However, Consultant(TEC-3) has pointed out that the reply given by the applicant is not in conformity with the queries raised in deficiency letter. Therefore, the Committee decided to issue a fresh deficiency letter to the applicant for furnishing the point-wise reply within 15 days. The case stands deferred.	

Case No.	18 / NC/2/MEET/Apr/202223/1
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Case Status	Case Withdrawn
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00116871AM22
RA File Number	072404000313 AM17
Licence No and Date	0710110836/23/12/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was already considered in the offline meeting dated 30.03.2022. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.	

Case No.	19 / NC/2/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00116898AM22
RA File Number	072404000383 AM17
Licence No and Date	0710111264/09/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was already considered in the offline meeting dated 30.03.2022. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.	

Case No.	20 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00134937AM22
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in NC meeting No. 19/81 dated 05.12.2017 due to non-submission of information. Now the applicant has filed review application to re-consider their case. Therefore, the Committee decided to refer the case to TE for examination and comments.	

The case stands deferred.

Case No.	21 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HASTALLOY INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00149074AM22
RA File Number	262404000008 AM18
Licence No and Date	2610012804/27/06/2017
Norms Committee Decision:	
Deferred for comments of Technical Expert (TE). TE has asked to send physical file of the case along with copy of application and total correspondence to examine the case.	

Case No.	22 / NC/2/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00152841AM22
RA File Number	022404000122 AM18
Licence No and Date	0210207970/10/11/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was already considered in the offline meeting dated 30.03.2022. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.	

Case No.	23 / NC/2/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	POCL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00152903AM22
RA File Number	042404000190 AM18
Licence No and Date	0410163810/20/12/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was already considered in the	

offline meeting dated 30.03.2022. Therefore, the Committee decided to withdraw the case from the agenda.

The case is withdrawn.

Case No.	24 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00185770AM22
RA File Number	052304000393 AM18
Licence No and Date	0510405352/15/01/2018
Norms Committee Decision:	
Deferred for comments of Technical Expert (TE). TE has asked to send physical file of the case along with copy of application and total correspondence to examine the case.	

Case No.	25 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00185771AM22
RA File Number	052304000373 AM18
Licence No and Date	0510405560/07/02/2018
Norms Committee Decision:	
Deferred for comments of Technical Expert (TE). TE has asked to send physical file of the case along with copy of application and total correspondence to examine the case.	

Case No.	26 / NC/2/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00146549AM22
RA File Number	052304000457 AM18
Licence No and Date	0510405810/07/03/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was already considered in the offline meeting dated 30.03.2022. Therefore, the Committee decided to withdraw the case from the agenda.	

The case is withdrawn

Case No.	27 / NC/2/MEET/Apr/202223/1
Case Status	Case Withdrawn
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00152852AM22
RA File Number	022404000192 AM18
Licence No and Date	0210208269/13/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was already considered in the offline meeting dated 30.03.2022. Therefore, the Committee decided to withdraw the case from the agenda. The case is withdrawn.	

Case No.	28 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00253949AM22
RA File Number	039404000982 AM18
Licence No and Date	0310819949/20/03/2018
Norms Committee Decision: Deferred for comments of Technical Expert (TE). TE has asked to send physical file of the case along with copy of application and total correspondence to examine the case.	

Case No.	29 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000800AM19
RA File Number	072404000011 AM19
Licence No and Date	0710113216/02/05/2018
Norms Committee Decision: Deferred for comments of TE.	

Case No.	30 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00253920AM22
RA File Number	039404000213 AM19
Licence No and Date	0310821639/12/06/2018
Norms Committee Decision: Deferred for comments of Technical Expert (TE). TE has asked to send physical file of the case along with copy of application and total correspondence to examine the case.	

Case No.	31 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000826AM19
RA File Number	342404000075 AM19
Licence No and Date	3410044263/19/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the a deficiency letter has been issued to the applicant on 13.01.2022 and subsequent reminders dated 28.01.2022 & 12.02.2022 for providing certain information on DGFT Portal.However, no reply has been received. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	32 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00288857AM22
RA File Number	039504000048 AM19
Licence No and Date	0310821925/26/06/2018
Norms Committee Decision: Deferred for comments of TE.	

Case No.	33 / NC/2/MEET/Apr/202223/1
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Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000453AM19
RA File Number	342404000117 AM19
Licence No and Date	3410044297/02/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the a deficiency letter has been issued to the applicant on 13.01.2021 and subsequent reminders dated 28.01.2022& 12.02.2022 for providing certain information on DGFT Portal. However, no reply has been received. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00288869AM22
RA File Number	039504000121 AM19
Licence No and Date	0310822611/26/07/2018
Norms Committee Decision: Deferred for comments of TE.	

Case No.	35 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PETZ CREATION
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00185769AM22
RA File Number	052404000322 AM19
Licence No and Date	0510407736/10/09/2018
Norms Committee Decision: Deferred for comments of TE.	

Case No.	36 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	PILOT INDUSTRIES LTD

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00136121AM22
RA File Number	052404000365 AM19
Licence No and Date	0510408140/18/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in offline meeting dated 16.11.2021. Therefore, the committee decided to withdraw this case from the agenda showing as “approved” The case stands approved.	

Case No.	37 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00180704AM22
RA File Number	052304000339 AM19
Licence No and Date	0510408399/14/11/2018
Norms Committee Decision: Deferred for comments of TE.	

Case No.	38 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM REVIW00252759AM22
RA File Number	039404001050 AM19
Licence No and Date	0310827644/12/03/2019
Norms Committee Decision: Deferred for comments of Technical Expert (TE). TE has asked to send physical file of the case along with copy of application and total correspondence to examine the case.	

Case No.	39 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GRUNER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

HQ File Number	HQRNORM REVIW00261041AM22
RA File Number	052304000161 AM20
Licence No and Date	0510411387/29/07/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	40 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000198AM20
RA File Number	112404000006 AM20
Licence No and Date	1110028610/05/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information on DGFT portal despite DL and reminders. However, applicant has submitted the reply/comments through email dated 06.04.2022. Therefore, the Committee decided to forward the reply to TE, DHI for comments. The case stands deferred	

Case No.	41 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	USHA INDUSTRIAL CORPORATI ON
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000410AM20
RA File Number	082404000333 AM20
Licence No and Date	0810147053/21/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Import quantity against export quantity is less. What is the reason of excess weight of export quantity? 2. In Appendix 4E, use of indigenous raw materials has not been indicated. Please clarify in detail about the material to be used in export product. 3. Detail calculation for material balance, name of the indigenous raw material, flow chart and process detail for manufacturing of surface treated Aluminium sheets and Signage and wastage at each stage	

of operation.

The case stands deferred.

Case No.	42 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNIVERSAL HEAT EXCHANGERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000416AM20
RA File Number	322104000209 AM20
Licence No and Date	3210079361/24/01/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	43 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000717AM21
RA File Number	522404000070 AM20
Licence No and Date	5210043332/14/02/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	44 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	GURUSHREE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000459AM20
RA File Number	632404000001 AM20
Licence No and Date	6310001432/18/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has still not furnished the requisite reply/information on DGFT Portal despite sending final reminder on 29.03.2022. Therefore, the Committee decided to reject the case with direction to the applicant to pay custom duty & applicable interest for EODC.	

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000465AM20
RA File Number	052304000460 AM20
Licence No and Date	0510413815/06/03/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	46 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000511AM21
RA File Number	039504001153 AM20
Licence No and Date	0310836043/01/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE: 1. Manufacturing process and wastage sought for Sl. No. 16 & 26 of items of import. The case stands deferred.	

Case No.	47 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000524AM21
RA File Number	042404000006 AM21
Licence No and Date	0410166746/12/05/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	48 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000525AM21
RA File Number	042404000017 AM21
Licence No and Date	0410166751/12/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE on portal:

1. Net weight of each import item.
2. Total weight of all import items.
3. Net weight of each indigenous item.
4. Total weight of all indigenous items.
5. Wastage claimed for each of import.
6. Wastage in indigenous item.
7. Total weight of (import + indigenous) - wastage in process = weight of export

The case stands deferred.

Case No.	49 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000564AM21
RA File Number	042404000026 AM21
Licence No and Date	0410166794/02/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE on portal:

1. Net weight of each import item.
2. Total weight of all import items.
3. Net weight of each indigenous item.
4. Total weight of all indigenous items.
5. Wastage claimed for each of import.
6. Wastage in indigenous item.
7. Total weight of (import + indigenous) - wastage in process = weight of export

The case stands deferred.

Case No.	50 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000565AM21
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE on portal: 1. Specification& catalogue of import item other than metal. 2. Justification for 5% wastage. The case stands deferred.	

Case No.	51 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000575AM21
RA File Number	039504001148 AM20
Licence No and Date	0310836580/08/06/2020
Norms Committee Decision: Deferred for comments of TE.	

Case No.	52 / NC/2/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	RATNAVEER METALS LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022				
HQ File Number	018105000577AM21				
RA File Number	342404000055 AM21				
Licence No and Date	3410046133/09/06/2020				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3411000580 dated 18.05.2021 as per comments of Consultant (TEC-3) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

73182200	Stainless steel washers of different grade Grade-304, Thickness: 0.1 mm to 10 mm)	400000.00 Kgs	72199090	Stainless steel coils/Plates / Sheets/ Sheet Cuttings/ Strips both prime and second of relevant grade.	600MT
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Note:

1. **Grade & thickness to match in import & export item.**
2. **Outer diameter of the export product should be Minimum 4.78 mm and Maximum 160 mm.**
3. **Ratio between inner and outer diameter of the export product should be Minimum 0.48 and Maximum 0.56 respectively.**

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000579AM21
RA File Number	042404000037 AM21
Licence No and Date	0410166814/10/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant has not given point-wise reply of the deficiency letter. Further, it was noted that Consultant (TEC-3) has not specified the deficiencies in his comments. Therefore, the Committee decided to seek fresh comments from Consultant (TEC-3) in this matter.

The case stands deferred.

Case No.	54 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000581AM21
RA File Number	042404000030 AM21
Licence No and Date	0410166815/11/06/2020

Norms Committee Decision:

Deferred for comments of Technical Expert (TE). TE has asked to send hard copy of application to examine the case.

Case No.	55 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000582AM21
RA File Number	042404000033 AM21
Licence No and Date	0410166816/11/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. 3. Per/unit requirement given in Appendix-4E does not match with details of export product. Please clarify the same. The case stands deferred.	

Case No.	56 / NC/2/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022				
HQ File Number	HQRNORM REVIW00163561AM22				
RA File Number	562404000008 AM21				
Licence No and Date	5610005893/19/06/2020				
Norms Committee Decision:					
The Committee considered the case as per the agenda and noted the comment given by Consultant (TEC-3) vide email dated 17.04.2022 wherein it is stated that the applicant has clarified that individual piece of scrubber being imported is 18.50Kg, which requires to be converted in small size. Therefore, as per comments of Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

73231000	S. S. Scrubber	600.00 MT	73231000	S. S. Scrubber	606MT including 1% wastage
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Note:

- 1. Import item will be the scrubber of each piece weighing 18.50Kg.**
- 2. Export item will be a scrubber of 20 to 50 gms made of imported scrubber.**

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000646AM21
RA File Number	052304000084 AM21
Licence No and Date	0510414673/21/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply of deficiency letter is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. To provide explanation as to why Component is proposed to be imported in fraction. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Manufacturing activity on imported inputs is not clear. Please clarify and provide the same. 4. For export product at Sl. No. 1, import is in "number" & export in "meter" and conversion between these is not clear. Please clarify. The case stands deferred	

Case No.	58 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	VOESTALPINE VAE VKN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000662AM21
RA File Number	052404000208 AM21
Licence No and Date	0510414780/30/07/2020
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

1. The quantity of import item (**DOUBLE SPRING WASHER FE-6-25x10x6**) may be allowed on **net to net** basis.
2. The quantity of import item (**FLAT BOTTOM RAIL 60E1- R350HT according TO EN13674-1:2017, LENGTH 18000 MM**) may be allowed as **1.02Kgs/Kg content in the export product**.
3. The quantity of import item (**FLAT BOTTOM RAIL 60E1- R260 according TO EN13674-1:2017, LENGTH 18000MM**) may be allowed as **1.02Kgs/Kg content in the export product**.
4. The quantity of import item (**SWITCHBLADE BLANK RH 60E1 13580 FORGED SWITCH BLADE PROFILE 60E1A1**) may be allowed on **net to net** basis.
5. The quantity of import item (**SWITCHBLADE BLANK LH 60E1 13580 FORGED SWITCH BLADE PROFILE 60E1A1**) may be allowed on **net to net** basis.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000665AM21
RA File Number	042404000053 AM21
Licence No and Date	0410166929/30/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant's reply of deficiency letter is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Generic name of import items wherever not given.
2. Specific use of each item of import in export product.
3. Part No. of components wherever not given.
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. Copy of Advance Authorization.

The case stands deferred.

Case No.	60 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000673AM21

RA File Number	092404000233 AM21
Licence No and Date	0910069014/03/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (TEC-3) informed that the applicant has not given point-wise reply of the deficiency letter. However, it was noted that Consultant (TEC-3) has not specified the deficiencies in his comments. Therefore, the Committee decided to seek fresh comments from Consultant (TEC-3) in this matter. The case stands deferred	

Case No.	61 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000728AM21
RA File Number	042404000084 AM21
Licence No and Date	0410167028/03/09/2020
Norms Committee Decision: Deferred for comments of TE.	

Case No.	62 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAMESHWAR STEEL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000737AM21
RA File Number	082404000137 AM21
Licence No and Date	0810148532/10/09/2020
Norms Committee Decision: Deferred for comments of TE.	

Case No.	63 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000743AM21
RA File Number	052304000168 AM21
Licence No and	0510415219/15/09/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 26.07.2021 and subsequent reminders dated 10.08.2021, 25.08.2021, 27.01.2022&11.02.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 23.03.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000798AM21
RA File Number	522404000057 AM21
Licence No and Date	5210043570/21/10/2020
Norms Committee Decision: Deferred for comments of TE	

Case No.	65 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	ARJUN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000838AM21
RA File Number	052304000273 AM21
Licence No and Date	0510415789/09/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.01.2022 and subsequent reminders dated 05.02.2022 &20.02.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 04.04.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000849AM21
RA File Number	042404000124 AM21
Licence No and Date	0410167270/11/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.01.2022 and subsequent reminders dated 05.02.2022 & 20.02.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000850AM21
RA File Number	042404000125 AM21
Licence No and Date	0410167271/11/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.01.2022 and subsequent reminders dated 05.02.2022 & 20.02.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 31.03.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly	

Case No.	68 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	018105000851AM21
RA File Number	042404000126 AM21
Licence No and	0410167272/11/11/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2022 and subsequent reminders dated 25.02.2022 & 12.03.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 31.03.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	69 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00233235AM22
RA File Number	052404000443 AM21
Licence No and Date	0510416006/27/11/2020
Norms Committee Decision: Deferred for comments of TE.	

Case No.	70 / NC/2/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022				
HQ File Number	HQRNORM APPLY 00044321AM21				
RA File Number	56AA04001219 AM21				
Licence No and Date	5611000008/22/12/2020				
Norms Committee Decision:					
The Committee considered the case as per the agenda and noted the comment given by Consultant (TEC-3) vide email dated 17.04.2022 wherein it is stated that the applicant has clarified that individual piece of scrubber being imported is 18.50Kg, which requires to be converted in small size. Therefore, as per comments of Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

73231000	S. S. SCRUBBER	167.00 MT	73231000	S. S. SCRUBBER	168.67MT including wastage	1%
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Note:

1. **Import item will be the scrubber of each piece weighing 18.50Kg.**
2. **Export item will be a scrubber of 20 to 50 gms made of imported scrubber.**

RA concerned may take suitable consequential action accordingly.

Case No.	71 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00081785AM21
RA File Number	34AA04002518 AM21
Licence No and Date	3411000224/11/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/9/2021-TSW dated 09.02.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73041110	SS Seamless Tubes & Pipes, Inside Mechanical Polished And Inside Electro Polished In Various Grades (Grade 316L) (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm)	2000.00 Kgs	73041110	Unfinished Stainless Steel Seamless Tubes & Pipes (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm)	2040Kgs @ 1.02Kgs/Kg content in the export product

Note:

1. **Words (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm) may be specified with the description of export item.**
2. **Words (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm) may be specified with the**

description of import item.

3. The word “Unfinished” may be added in the description of import item.

4. Import item shall be of relevant grade & diameter as contained in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00081784AM21
RA File Number	34AA04002524 AM21
Licence No and Date	3411000223/11/02/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/9/2021-TSW dated 09.02.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73061100	SS Welded Tubes And Pipes, Inside Mechanical Policed And Inside Electropolice In Various Grade (Grade 304L) (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm)	2000.00 Kgs	73061100	Unfinished Stainless Steel Welded Tubes Pipes (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm)	2040Kgs @ 1.02Kgs/Kg content in the export product

Note:

1. Words (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm) may be specified with the description of export item.
2. Words (OD 12.70mm, ID 9.40mm & OD 19.05mm, ID 15.75mm) may be specified with the description of import item.
3. The word “Unfinished” may be added in the description of import item.
4. Import item shall be of relevant grade & diameter as contained in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20
Licence No and Date	3411000026/15/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	74 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00093057AM21
RA File Number	05AA04033193 AM21
Licence No and Date	0511001470/26/02/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	75 / NC/2/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022				
HQ File Number	HQRNORM APPLY 00094771AM21				
RA File Number	56AA04002442 AM21				
Licence No and Date	5611000152/01/03/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73084000	Board Retainer Coupler (Net Contents of Hot	155.00 MT	72082640	Hot Rolled Steel Strips	84.00MT with 7% wastage

	Rolled Steel Strips Size : 100x4.5 mm (4.5 mm To 4.7 mm) Grade:S235JR “239095 Number & net content of imported raw material 78.17MT”			Size: 100 X 4.5 mm (4.5 mm To 4.7 mm) Grade : S235JR	
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Note:

1. The words **“239095 Number & net content of imported raw material 78.17MT”** may be added in the description of export item.
2. **Grade & thickness of imported raw material will be same as used in export product.**

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00094786AM21
RA File Number	56AA04002441 AM21
Licence No and Date	5611000153/01/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73084000	Putlog Coupler (Net Contents of Hot Rolled Steel Strips (Size: 100 X 4.5 mm (4.5 mm To 4.7 mm) Grade : S235JR “239095 Number & net content of imported raw material 81.62MT”	181.00 MT	72082640	Hot Rolled Steel Strips Size 100 X 45 MM 45 MM TO 47 MM GRADE S235JR	86.00MT

Note:

1. The words “239095 Number & net content of imported raw material 81.62MT” may be added in the description of export item.
2. Grade & thickness of imported raw material will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00094794AM21
RA File Number	56AA04002443 AM21
Licence No and Date	5611000151/01/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. To furnish the copy of application.	
The case stands deferred.	

Case No.	78 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00095479AM21
RA File Number	03AA04024871 AM21
Licence No and Date	0311002044/02/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	79 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21

Licence No and Date	5211000416/02/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	80 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00097393AM21
RA File Number	09AA04004679 AM21
Licence No and Date	0911000431/04/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	81 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00097660AM21
RA File Number	03AA04026457 AM21
Licence No and Date	0311002157/05/03/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 04.04.2022 received via email dated 04.04.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	82 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RHJ TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00097883AM21
RA File Number	03AA04024861 AM21
Licence No and Date	0311002135/05/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 and subsequent reminders dated 01.04.2022 & 16.04.2022 were issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	83 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00097982AM21
RA File Number	05AA04036299 AM21
Licence No and Date	0511001563/05/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 and subsequent reminders dated 01.04.2022& 16.04.2022 were issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	84 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00098642AM21
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	85 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00100149AM21

RA File Number	04AA04008253 AM21
Licence No and Date	0411000478/09/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	86 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00100668AM21
RA File Number	04AA04008257 AM21
Licence No and Date	0411000479/10/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	87 / NC/2/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	KJV ALLOY CONDUCTORS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022				
HQ File Number	HQRNORM APPLY 00101684AM21				
RA File Number	50AA04001813 AM21				
Licence No and Date	5011000090/11/03/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME received via email dated 18.04.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
76052990	Aluminium Binding Wire	50.00 MT	76011010	Aluminium Ingots	1.01Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/2/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00102300AM21
RA File Number	03AA04017862 AM21
Licence No and Date	0311002403/12/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the chemical composition of 50000 MT exports of Non-Alloy/Alloy long and flat products and quantity of each export product? 2. Please submit the consumption of each item of import per tonne export of steel products. 3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency. 4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power. 5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets. 6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation. 7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimizing Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets. 8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product 9. Detail of applicability of each item of import during the process of manufacturing. The case stands deferred.	

Case No.	89 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00102302AM21
RA File Number	03AA04021792 AM21
Licence No and Date	0311001544/12/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. What is the chemical composition of 44723 MT exports of Cold Rolled Close Annealed (CRCA) Skin Passed/Temper Passed (including half Hard, Quarter Hard) Non-Alloy/Alloy Steel(excluding Stainless Steel) sheets/strips/wide coils.
2. Please submit the consumption of each item of import per tonne export of steel products.
3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency.
4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power.
5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets.
6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation.
7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimizing Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.
10. The Rolling oil is mentioned at Sl. No 21 and Sl. No 31. What is the difference between Rolling Mill Oil and Rolling Oil? Please clarify.

The case stands deferred.

Case No.	90 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00102306AM21
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	91 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00103636AM21
RA File Number	04AA04008433 AM21
Licence No and Date	0411000519/15/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	92 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00103846AM21
RA File Number	04AA04008187 AM21
Licence No and Date	0411000499/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 and subsequent reminders dated 01.04.2022 & 16.04.2022 were issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	93 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00105566AM21
RA File Number	07AA04008204 AM21
Licence No and Date	0711000700/17/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	94 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VALMONT STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00105620AM21

RA File Number	31AA04007309 AM21
Licence No and Date	3111000225/17/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail drawings of each export product and indicate the requirement of imported items. 2. Stages of operation involved for manufacture of export product and wastage at each stage of operation. 3. What is the grade of steel Structural to be imported? 4. Is the supply under deemed export or physical export? The case stands deferred.	

Case No.	95 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAATVIK GREEN ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00106332AM21
RA File Number	30AA04002891 AM21
Licence No and Date	3011000391/18/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	96 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00106444AM21
RA File Number	05AA04040733 AM21
Licence No and Date	0511001814/18/03/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	97 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00106463AM21
RA File Number	08AA04012113 AM21
Licence No and Date	0811001074/18/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	98 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00111825AM21
RA File Number	04AA04008020 AM21
Licence No and Date	0411000538/23/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	99 / NC/2/MEET/Apr/202223/1						
Case Status	Case Approved						
Party Name	CSCI STEEL CORPORATION INDIA PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022						
HQ File Number	HQRNORM APPLY 00111857AM21						
RA File Number	34AA04003269 AM21						
Licence No and Date	3411000344/23/03/2021						
Norms Committee Decision:							
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (SKB) as under:							
Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251990	Flat Rolled Products Of	1300.00 MT	1	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard Unannealed Wide	1.03Kgs/Kg content in the

		Silicon Electrical Steel Other Than Grain Oriented (Grade 50CS400/50C400, Width Of 600mm Or More, Thickness 0.300mm-0.750mm)				Coil (Grade 50CS400/ 50C400, Width Of 600mm Or More, Thickness 0.300mm0.750mm)	export product
2	72261990	Flat Rolled Products Of Silicon Electrical Steel Other Than Grain Oriented (Grade 50CS600/50C600, Width Of 600mm Or Less, Thickness 0.300mm-0.750mm)	600.00 MT	2	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard Unannealed Wide Coil (Grade 50CS600/ 50C600, Width Of 600mm Or Less, Thickness 0.300mm0.750mm)	1.03Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	100 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00112461AM21
RA File Number	13AA04007933 AM21
Licence No and Date	1311000255/24/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 04.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	101 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113857AM21
RA File Number	08AA04012212 AM21
Licence No and Date	0811001116/25/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	102 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113897AM21
RA File Number	05AA04041318 AM21
Licence No and Date	0511001929/25/03/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/95/2019-TSW dated 07.10.2021.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113194AM21
RA File Number	03AA04031155 AM21
Licence No and Date	0311002825/25/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	104 / NC/2/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113748AM21
RA File Number	07AA04010800 AM21
Licence No and Date	0711000769/25/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	105 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113753AM21
RA File Number	13AA04007881 AM21
Licence No and Date	1311000256/25/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	107 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00114310AM21
RA File Number	56AA04002623 AM21
Licence No and	5611000218/26/03/2021

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	108 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00114311AM21
RA File Number	56AA04002508 AM21
Licence No and Date	5611000220/26/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter is being issued to the applicant for furnishing certain information through DGFT Portal. Therefore, the Committee decided to defer the case.	
The case stands deferred.	

Case No.	109 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00114390AM21
RA File Number	03AA04030362 AM21
Licence No and Date	0311002609/26/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	110 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00114847AM21
RA File Number	56AA04002837 AM21
Licence No and Date	5611000221/26/03/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	111 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00116938AM21
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	112 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00117433AM21
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00117640AM21
RA File Number	09AA04004980 AM21

Licence No and Date	0911000654/31/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00117724AM21
RA File Number	03AA04033100 AM21
Licence No and Date	0311002936/31/03/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 04.04.2022 received via email dated 04.04.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00000893AM22
RA File Number	13AA04008112 AM21
Licence No and Date	1311000269/01/04/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00003847AM22
RA File Number	02AA04012084 AM21

Licence No and Date	0211000511/05/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	117 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00003861AM22
RA File Number	05AA04000381 AM22
Licence No and Date	0511002083/05/04/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	118 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RHJ TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00004071AM22
RA File Number	03AA04030807 AM21
Licence No and Date	0311002671/06/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders dated 01.04.2022 & 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	119 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ULTRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

HQ File Number	HQRNORM APPLY 00004878AM22
RA File Number	31AA04008044 AM21
Licence No and Date	3111000274/06/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the comments given by DPIIT vide U. O. No. P-47011/332/2018-TSW dated 17.03.2022. The matter was deliberated in the meeting and the Committee decided to seek opinion of Consultant (TEC-3). The case stands deferred.	

Case No.	120 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00004886AM22
RA File Number	05AA04035988 AM21
Licence No and Date	0511002094/06/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	121 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00005817AM22
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders dated 01.04.2022 & 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	122 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00020137AM22
RA File Number	08AA04001239 AM22
Licence No and Date	0811001284/16/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders dated 01.04.2022 & 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	123 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00021686AM22
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	124 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00022378AM22
RA File Number	07AA04000731 AM22
Licence No and Date	0711000897/20/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders dated 01.04.2022 & 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	125 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAKAR INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00023618AM22
RA File Number	08AA04012311 AM21
Licence No and Date	0811001151/21/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter is being issued to the applicant for furnishing certain information through DGFT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	126 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00026362AM22
RA File Number	05AA04007485 AM22
Licence No and Date	0511002255/26/04/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	127 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00026908AM22
RA File Number	07AA04002059 AM22
Licence No and	0711000970/26/04/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 followed by reminders dated 01.04.2022 & 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	128 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00027985AM22
RA File Number	56AA04000366 AM22
Licence No and Date	5611000256/27/04/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	129 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00027666AM22
RA File Number	04AA04001718 AM22
Licence No and Date	0411000725/27/04/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	130 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LLOYD INSULATIONS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00027683AM22
RA File Number	04AA04000471 AM22
Licence No and Date	0411000726/27/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter is being issued to the applicant for furnishing certain information through DGFT Portal. Therefore, the Committee decided to defer the case.

Case No.	131 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00027718AM22
RA File Number	03AA04006859 AM22
Licence No and Date	0311003344/27/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 25.10.2021 received via email dated 25.10.2021. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	132 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00028070AM22
RA File Number	03AA04006252 AM22
Licence No and Date	0311003353/28/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 25.10.2021 received via email dated 25.10.2021. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected

Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00029164AM22
RA File Number	03AA04000427 AM22
Licence No and Date	0311003405/29/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	134 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00035579AM22
RA File Number	04AA04001550 AM22
Licence No and Date	0411000782/07/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2022 and subsequent reminders dated 25.02.2022 & 12.03.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 04.04.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	135 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00035585AM22
RA File Number	04AA04000009 AM22
Licence No and Date	0411000784/07/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2022 and subsequent reminders dated 25.02.2022 & 12.03.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 04.04.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00102232AM22
RA File Number	03AA04015893 AM22
Licence No and Date	0311004113/28/05/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00104586AM22
RA File Number	07AA04005348 AM22
Licence No and Date	0711001216/01/06/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/19/2020-TSW dated 18.10.2021 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
76061190	Aluminium Perforated Sheets Size 1000 X 2300 X 2.00mm (Grade Alloy 5005, H32 2.00mm Thick) (1888 Nos)	19182.00 Kgs	76069290	Aluminium Coils Or Sheets With PVC Coating Film	21580 Kgs @1.125Kgs/Kg content in the export product after taking 50% recovery from scrap

Note: Quantity of export item may also be specified as 1888 Nos. in addition to its weight (19182.00 Kgs)

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00104569AM22
RA File Number	07AA04005353 AM22
Licence No and Date	0711001211/01/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/19/2020-TSW dated 18.10.2021 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
76061190	Aluminium Perforated Sheets Size 1220 X 3048 X 1.50mm Thick(Grade Alloy 3003, H14 Thickness 1.50mm)	11029.00 Kgs	76069290	Aluminium Coils or Sheets	15512 Kgs @1.406Kgs/Kg content in the export product after taking 50% recovery from scrap

	(1290 Nos.)				
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Note: Quantity of export item may also be specified as 1290 Nos. in addition to its weight (11029.00 Kgs)

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00104580AM22
RA File Number	07AA04005345 AM22
Licence No and Date	0711001214/01/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/19/2020-TSW dated 18.10.2021 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76061190	Aluminium Perforated Sheets Size 1000 X 5195 X 3.00mm Thick(Grade Alloy 3003 H14 3.00mm Thick) (624 Nos)	21965.00 Kgs	1	76069290	Aluminium Coils Or Sheets With PVC Coating Film	25022.00 Kgs @1.139Kgs/Kg content in the export product at Sl. No. 1 after taking 50% recovery from scrap
2	76061190	Aluminium Perforated Sheets Size 1000 X 2259 X 3.00mm Thick(Grade Alloy 3003 H14 3.00mm	6384.00 Kgs	2	76069290	Aluminium Coils Or Sheets With PVC Coating Film	7392.00 Kgs @1.157Kgs/Kg content in the export product at Sl. No. 2 after taking 50% recovery from scrap

		Thick) (420 Nos)					
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Note:

1. Quantity of export items at Sl. No. 1 & 2 may also be specified as 624 Nos & 420 Nos. respectively in addition to their respective weights (21965Kgs & 6384Kgs)

RA concerned may take suitable consequential action accordingly.

Case No.	141 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00112183AM22
RA File Number	05AA04013842 AM22
Licence No and Date	0511003094/11/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW-Part (1) dated 21.03.2022 received via email dated 21.03.2022.

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	142 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	SHAH IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113538AM22
RA File Number	03AA04020439 AM22
Licence No and Date	0311004567/13/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/26/2022-TSW dated 21.03.2022 received via email dated 21.03.2022 as under:

ITCHS	Export Item	Export Quantity	ITCHS	Import Item	Recommended Quantity
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Code			Code		
73239390	Table, Kitchen Or Other Household Articles Made Of Stainless Steel Stainless Steel Double Body Cassrole ((Grade 201))	127103.00 Kgs	72193590	Stainless Steel Circles	136000 Kgs @1.07Kgs/Kg content in the export product

Note: Import item shall be of relevant grade and thickness as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	143 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	MITESH METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00113568AM22
RA File Number	03AA04025246 AM22
Licence No and Date	0311004578/13/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/25/2022-TSW dated 21.03.2022 received via email dated 21.03.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73239420	Table, Kitchen or Other Household Articles Made of Stainless Steel ((Grade 201) (0.15 mm To 0.40mm(+/- 0.02 Mm))	116823.00 Kgs	72209090	Stainless Steel Circles (Grade 201)	125000 Kgs @1.07Kgs/Kg content in the export product

Note: Import item shall be of relevant grade and thickness as contained/utilized in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	145 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00117618AM22
RA File Number	05AA04029193 AM22
Licence No and Date	0511003207/18/06/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW-Part (1) dated 21.03.2022 received via email dated 21.03.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00118331AM22
RA File Number	02AA04006626 AM22
Licence No and Date	0211000833/19/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	147 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00123622AM22
RA File Number	04AA04003795 AM22
Licence No and Date	0411001041/24/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	148 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00127145AM22
RA File Number	02AA04010704 AM22
Licence No and Date	0211000873/30/06/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00131770AM22
RA File Number	04AA04012314 AM22
Licence No and Date	0411001075/06/07/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	150 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00145970AM22
RA File Number	13AA04009957 AM22
Licence No and Date	1311000466/23/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	151 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00147594AM22
RA File Number	05AA04057991 AM22
Licence No and Date	0511003829/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW-Part (1) dated 21.03.2022 received via email dated 21.03.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	152 / NC/2/MEET/Apr/202223/1						
Case Status	Case Approved						
Party Name	CSCI STEEL CORPORATION INDIA PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022						
HQ File Number	HQRNORM APPLY 00152374AM22						
RA File Number	34AA04006151 AM22						
Licence No and Date	3411000926/02/08/2021						
Norms Committee Decision:							
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:							
Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity

1	72251990	Flat Rolled Products Of Silicon Electrical Steel Other Than Grain Oriented (Grade: 50CS470/50C470,Width of 600mm Or More, Thickness 0.300mm-0.750mm)	3000.00 MT	1	72251900	Silicon Electrical Steel of Cold Rolled Full Hard Unannealed Wide Coil (Grade: 50c470,Width Of 600mm Or More, Thickness 0.30 mm-0.75 mm)	3150.00MT @1.03Kgs/Kg content in the export product
2	72261990	Flat Rolled Products Of Silicon Electrical Steel Other Than Grain Oriented (Grade: 50CS600/50C600,Width of 600mm or Less, Thickness 0.300mm-0.750mm)	500.00 MT	2	72251900	Silicon Electrical Steel Of Cold Rolled Full Hard Unannealed Wide Coil (Grade: 50c600,Width of 600mm Or More, Thickness 0.30 mm-0.75 mm)	525.00 MT @1.03Kgs/Kg content in the export product
RA concerned may take suitable consequential action accordingly.							

Case No.	153 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00157015AM22
RA File Number	04AA04020548 AM22
Licence No and Date	0411001281/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2021 and	

subsequent reminders dated 07.01.2022 & 22.01.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 09.03.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly

Case No.	154 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00178677AM22
RA File Number	03AA04069015 AM22
Licence No and Date	0311006765/07/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	155 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00178727AM22
RA File Number	05AA04074912 AM22
Licence No and Date	0511004571/07/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00178964AM22
RA File Number	32AA04018438 AM22
Licence No and Date	3211001561/07/09/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	157 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22
Licence No and Date	0511004610/08/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	159 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00182888AM22
RA File Number	05AA04080773 AM22
Licence No and Date	0511004690/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	161 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00182699AM22
RA File Number	04AA04026219 AM22
Licence No and Date	0411001427/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	162 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00182702AM22
RA File Number	04AA04026224 AM22
Licence No and Date	0411001428/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	163 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00182706AM22
RA File Number	04AA04026194 AM22
Licence No and Date	0411001429/13/09/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	164 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00182803AM22
RA File Number	05AA04080767 AM22
Licence No and Date	0511004682/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	165 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00182832AM22
RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00182886AM22
RA File Number	05AA04080752 AM22
Licence No and Date	0511004689/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	167 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00183315AM22
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specification and catalogue of import item other than metal. 2. Justification for 5% wastage. The case stands deferred	

Case No.	168 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00183623AM22
RA File Number	06AA04006399 AM22
Licence No and Date	0611000721/14/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Explain manufacturing process of export product i.e. zinc wire rod. 2. What is the function of indigenous raw materials namely iron wire or SS wire rod, Aluminium& Copper in the export product. 3. Video film on manufacturing process, if available. The case stands deferred.	

Case No.	169 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MOTHERSON SUMI SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22
Licence No and Date	0511004767/15/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Catalogue of import item thermoplastic vulcanisate.
2. Justification of wastage for each import item with the help of mould drawing indicating runner wastage since it ranges from 7% to 1510%.
3. Wastage certified data from GST.
4. Justification as to where wastage cannot be recycled.

The case stands deferred.

Case No.	170 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R.K. TEXPARTS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00184787AM22
RA File Number	24AA04010291 AM22
Licence No and Date	2411000877/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	171 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00184791AM22

RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	172 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ALUFOIL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00185303AM22
RA File Number	02AA04026201 AM22
Licence No and Date	0211001213/16/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	173 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00185685AM22
RA File Number	32AA04018943 AM22
Licence No and Date	3211001629/16/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	174 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	175 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	176 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELEC STEEL PROCESSING INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00186655AM22
RA File Number	34AA04007369 AM22
Licence No and Date	3411001137/17/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	177 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00187151AM22
RA File Number	04AA04028287 AM22
Licence No and Date	0411001489/18/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	178 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00188725AM22

RA File Number	05AA04083423 AM22
Licence No and Date	0511004825/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	179 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00187951AM22
RA File Number	04AA04028248 AM22
Licence No and Date	0411001494/20/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	180 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00188442AM22
RA File Number	02AA04027192 AM22
Licence No and Date	0211001234/20/09/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	181 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00188451AM22
RA File Number	02AA04027202 AM22
Licence No and Date	0211001235/20/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	182 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00190565AM22
RA File Number	03AA04067015 AM22
Licence No and Date	0311007139/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00190697AM22
RA File Number	03AA04031751 AM21
Licence No and Date	0311002770/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00190769AM22
RA File Number	52AA04015652 AM22
Licence No and Date	5211001348/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	186 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00191876AM22
RA File Number	34AA04007853 AM22
Licence No and Date	3411001167/23/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00191275AM22
RA File Number	04AA04027334 AM22
Licence No and Date	0411001512/23/09/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	188 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00191280AM22
RA File Number	04AA04028037 AM22
Licence No and Date	0411001514/23/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00191282AM22
RA File Number	04AA04025333 AM22
Licence No and Date	0411001515/23/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	190 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00191353AM22
RA File Number	04AA04028369 AM22
Licence No and Date	0411001518/23/09/2021
Norms Committee Decision:	
The Committee decided to remind TE and deferred the case for comments of TE.	

Case No.	191 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00192380AM22
RA File Number	02AA04026046 AM22
Licence No and Date	0211001241/24/09/2021
Norms Committee Decision:	
The Committee decided to remind TE and deferred the case for comments of TE.	

Case No.	192 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	193 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

HQ File Number	HQRNORM APPLY 00194483AM22
RA File Number	03AA04071391 AM22
Licence No and Date	0311007226/26/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	194 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	195 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00195114AM22
RA File Number	07AA04032169 AM22
Licence No and Date	0711002000/27/09/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	196 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00195327AM22
RA File Number	52AA04016001 AM22
Licence No and Date	5211001372/27/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	197 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PREMIUM POLYMERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00197755AM22
RA File Number	05AA04087506 AM22
Licence No and Date	0511005082/29/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

2. 0311007358 :The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	198 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete

justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	199 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STELCO LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00197741AM22
RA File Number	30AA04020034 AM22
Licence No and Date	3011001204/29/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	200 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	201 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00199937AM22
RA File Number	03AA04093493 AM22
Licence No and Date	0311007409/01/10/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	202 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00199939AM22
RA File Number	03AA04066435 AM22
Licence No and Date	0311007410/01/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	203 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00201076AM22
RA File Number	03AA04097345 AM22
Licence No and Date	0311007422/02/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	204 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	BAOSTEEL INDIA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00201083AM22
RA File Number	03AA040107683 AM22
Licence No and Date	0311007425/02/10/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (SKB) as under: 1. The quantity of import item (HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 3.00 MM, WIDTH 1035 MM, LENGTH C MM) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 1.	

2. The quantity of import item (**HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 3.00 MM, WIDTH 1008 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 2.
3. The quantity of import item (**HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 3.00 MM, WIDTH 1220 MM, LENGTH C MM**) may be allowed as 1.005Kgs/Kg content in the export product at Sl. No. 3.
4. The quantity of import item (**HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 4.00 MM, WIDTH 1220 MM, LENGTH C MM**) may be allowed as 1.005Kgs/Kg content in the export product at Sl. No. 4.
5. The quantity of import item (**HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 2.5 MM, WIDTH 1145 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 5.
6. The quantity of import item (**HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 3.6 MM, WIDTH 1025 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 6.
7. The quantity of import item (**HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 2.5 MM, WIDTH 1035 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 7.
8. The quantity of import item (**HOT ROLLED STEEL SHEET IN COILS (PICKLED AND OILED), GRADE DD11, THICKNESS 4.00 MM, WIDTH 1025 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 8.
9. The quantity of import item (**COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 9.
10. The quantity of import item (**COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 10.
11. The quantity of import item (**COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 11.
12. The quantity of import item (**COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 12.
13. The quantity of import item (**COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 13.
14. The quantity of import item (**COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 14.
15. The quantity of import item (**COLD ROLLED STEEL SHEET IN COILS, GRADE SPCC, THICKNESS 1.2 MM, WIDTH 900 MM, LENGTH C MM**) may be allowed as 1.01Kgs/Kg content in the export product at Sl. No. 15.

RA concerned may take suitable consequential action accordi

Case No.	205 / NC/2/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00201432AM22
RA File Number	03AA04049573 AM22
Licence No and Date	0311007440/04/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	206 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00201381AM22
RA File Number	03AA04090506 AM22
Licence No and Date	0311007436/04/10/2021
Norms Committee Decision:	
The Committee decided to remind TE and deferred the case for comments of TE.	

Case No.	207 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00203359AM22
RA File Number	03AA040108219 AM22
Licence No and Date	0311007489/05/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	208 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00203483AM22
RA File Number	32AA04021415 AM22
Licence No and Date	3211001719/05/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00204221AM22
RA File Number	04AA04031227 AM22
Licence No and Date	0411001583/06/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	210 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00204268AM22
RA File Number	07AA04035622 AM22
Licence No and Date	0711002094/06/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Material specification of each of import and indigenous inputs and their function.
2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input.
3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed.
4. List of components in the import items.
5. List of consumables with their value in the import

The case stands deferred.

Case No.	211 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00205415AM22
RA File Number	08AA04032136 AM22
Licence No and Date	0811002829/07/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. What is the mesh size of imported unprocessed zinc powder and mesh size of zinc powder to be exported?
2. Please submit processed flow chart and wastage at each stage of processing for justifying wastage claimed.
3. What is the percentage of zinc in the imported unprocessed zinc powder and also in the zinc powder to be exported?
4. As per appendix 4E, the percentage of wastage is 0.005% in the net content of zinc in the export product. However, as per application, the percentage wastage on weight of export is indicated 0.5%. Please clarify why difference in the imported quantity and wastage claimed on net weight of zinc in the export product?

The case stands deferred.

Case No.	212 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00205705AM22
RA File Number	03AA04073039 AM22
Licence No and Date	0311007561/07/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	213 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00206747AM22
RA File Number	07AA04035954 AM22
Licence No and Date	0711002113/08/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	215 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	216 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00208858AM22
RA File Number	34AA04008406 AM22
Licence No and Date	3411001242/11/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	217 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00211475AM22
RA File Number	04AA04032247 AM22
Licence No and Date	0411001635/13/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents on the basis of deficiencies raised by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	218 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00212742AM22
RA File Number	05AA04089782 AM22
Licence No and Date	0511005450/14/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	219 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00212194AM22
RA File Number	07AA04036320 AM22
Licence No and Date	0711002153/14/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	220 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00212484AM22
RA File Number	05AA04089860 AM22
Licence No and Date	0511005419/14/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	221 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00212608AM22

RA File Number	05AA04088859 AM22
Licence No and Date	0511005436/14/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00212666AM22
RA File Number	31AA04026949 AM22
Licence No and Date	3111000625/14/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	223 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	224 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00218897AM22
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

1. With reference to AA application following information is required:
2. Details of export product in terms of design, calculations and brief note about product.
3. Quantity of import items required for manufacturing one unit of export product for each export item.
(Data may be in excel sheet)
4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet)
5. Wastage claimed in the manufacturing process. (Data may be in excel sheet)
6. Justification of wastage.

The case stands deferred.

Case No.	225 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KUMAR STEELS INC
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00220405AM22
RA File Number	05AA04092713 AM22
Licence No and Date	0511005542/21/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	226 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	227 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

HQ File Number	HQRNORM APPLY 00225581AM22
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specification & Catalogue of import item other than metal. 2. Justification for 5% wastage. The case stands deferred	

Case No.	228 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00225586AM22
RA File Number	07AA04034702 AM22
Licence No and Date	0711002220/25/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	229 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00226021AM22
RA File Number	04AA04030656 AM22
Licence No and Date	0411001700/26/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	230 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00226124AM22

RA File Number	05AA04093236 AM22
Licence No and Date	0511005649/26/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	231 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	LIVING CARE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00226636AM22
RA File Number	03AA040113640 AM22
Licence No and Date	0311007952/26/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00226733AM22
RA File Number	07AA04035473 AM22
Licence No and Date	0711002225/26/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00226019AM22
RA File Number	04AA04030655 AM22
Licence No and Date	0411001699/26/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	234 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00227509AM22
RA File Number	13AA04018546 AM22
Licence No and Date	1311000693/27/10/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	235 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ASTRON ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00227783AM22
RA File Number	31AA04028152 AM22
Licence No and Date	3111000656/27/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	236 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	237 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	238 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00231045AM22
RA File Number	03AA040110423 AM22
Licence No and Date	0311008036/29/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	239 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00231328AM22
RA File Number	04AA04033755 AM22
Licence No and Date	0411001732/29/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	240 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00235645AM22
RA File Number	03AA040111778 AM22

Licence No and Date	0311008043/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the chemical composition of 2 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product? 2. Please submit the consumption of each item of import per tonne export of steel products. 3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency. 4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power. 5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets. 6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation. 7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimizing Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets. 8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product 9. Detail of applicability of each item of import during the process of manufacturing. The case stands deferred.	

Case No.	241 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00238644AM22
RA File Number	04AA04034467 AM22
Licence No and Date	0411001743/01/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	242 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00239602AM22
RA File Number	34AA04008985 AM22
Licence No and Date	3411001365/02/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	J M W INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00239935AM22
RA File Number	05AA04091506 AM22
Licence No and Date	0511005868/02/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.02.2022 and subsequent reminders dated 18.02.2022 & 05.03.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter was also sent to the applicant on 23.03.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly	

Case No.	244 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00241209AM22
RA File Number	31AA04029410 AM22
Licence No and Date	3111000688/03/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	245 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00244561AM22
RA File Number	04AA04031852 AM22
Licence No and Date	0411001768/08/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	246 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00244581AM22
RA File Number	04AA04013695 AM22
Licence No and Date	0411001769/08/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	247 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00246093AM22
RA File Number	06AA04007828 AM22
Licence No and Date	0611000885/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00247182AM22
RA File Number	03AA04076943 AM22
Licence No and Date	0311008401/10/11/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	249 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00247694AM22
RA File Number	04AA04034905 AM22
Licence No and Date	0411001791/10/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	250 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00249219AM22
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00253365AM22
RA File Number	03AA04017500 AM22
Licence No and Date	0311008571/15/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	252 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	253 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	254 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00254113AM22
RA File Number	04AA04035434 AM22
Licence No and Date	0411001811/16/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	255 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00254200AM22
RA File Number	05AA04098124 AM22
Licence No and Date	0511006158/16/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-1) for examination & comments as per advice of MSME.

The case stands deferred.

Case No.	256 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	257 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00255981AM22
RA File Number	04AA04035865 AM22
Licence No and Date	0411001826/17/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	258 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	259 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	260 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00257422AM22
RA File Number	04AA04035925 AM22
Licence No and Date	0411001844/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	261 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00257529AM22
RA File Number	04AA04035148 AM22
Licence No and Date	0411001845/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	262 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00256760AM22

RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	263 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00256762AM22
RA File Number	03AA040112389 AM22
Licence No and Date	0311008671/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	264 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00260982AM22
RA File Number	07AA04039595 AM22
Licence No and Date	0711002415/22/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00261284AM22
RA File Number	04AA04035143 AM22
Licence No and Date	0411001852/22/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	266 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00262799AM22
RA File Number	07AA04038893 AM22
Licence No and Date	0711002445/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	267 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00262043AM22
RA File Number	04AA04035723 AM22
Licence No and Date	0411001860/23/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	268 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00262700AM22
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	269 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00263458AM22
RA File Number	04AA04035750 AM22
Licence No and Date	0411001872/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter is being issued to the applicant for furnishing certain information through DGFT Portal. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	270 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00263619AM22
RA File Number	34AA04009531 AM22
Licence No and Date	3411001450/24/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	271 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00264070AM22
RA File Number	03AA040123930 AM22
Licence No and Date	0311008824/24/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and MSME via email dated 18.04.2022 informed that the applicant's reply is inadequate to examine the case. Therefore, the Committee decided to ask again the firm to furnish the following information as per comments of the TE: 1. To provide the details of all designs of export items.	

The case stands deferred.

Case No.	272 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and Date	0311008851/25/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	273 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	274 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MANGAL ELECTRICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00266487AM22
RA File Number	13AA04019869 AM22
Licence No and Date	1311000761/26/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	275 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00266537AM22
RA File Number	03AA040104055 AM22
Licence No and Date	0311008996/26/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	276 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MITESH METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00268668AM22
RA File Number	03AA040122103 AM22
Licence No and Date	0311008999/29/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	277 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	278 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00269016AM22
RA File Number	04AA04037686 AM22
Licence No and Date	0411001904/29/11/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	279 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00269037AM22
RA File Number	04AA04037472 AM22
Licence No and Date	0411001907/29/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	281 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00269426AM22
RA File Number	04AA04036696 AM22
Licence No and Date	0411001917/29/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA concerned may take suitable consequential action accordingly.

Case No.	282 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00269912AM22
RA File Number	03AA040124316 AM22
Licence No and Date	0311009030/30/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00270357AM22
RA File Number	34AA04009632 AM22
Licence No and Date	3411001479/30/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	284 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00269822AM22
RA File Number	03AA040121486 AM22
Licence No and Date	0311009027/30/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. What is the chemical composition of 4 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product? 2. Please submit the consumption of each item of import per tonne export of steel products.	

3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency.
4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power.
5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets.
6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation.
7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimizing Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.

The case stands deferred.

Case No.	285 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00269824AM22
RA File Number	03AA040118046 AM22
Licence No and Date	0311009028/30/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. What is the chemical composition of 2 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product?
2. Please submit the consumption of each item of import per tonne export of steel products.
3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency.
4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power.
5. What is the chemical composition of iron ore fines and size? As per calculation, 1.994 MT would be required for per tonne export product. Please furnish reasons of import and how it would be used in the process for manufacturing of export product(s).
6. Please submit process flow chart for per tonne production of export product, using item of import and

wastage at each stage of operation.

7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimizing Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.

The case stands deferred.

Case No.	286 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	287 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00271077AM22
RA File Number	02AA04035618 AM22
Licence No and Date	0211001568/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	288 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00271534AM22
RA File Number	04AA04032563 AM22
Licence No and	0411001930/01/12/2021

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	289 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00271552AM22
RA File Number	04AA04038377 AM22
Licence No and Date	0411001933/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	290 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00271576AM22
RA File Number	05AA040106146 AM22
Licence No and Date	0511006564/01/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	291 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00272949AM22
RA File Number	56AA04003951 AM22
Licence No and Date	5611000635/02/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite	

reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	292 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00273551AM22
RA File Number	07AA04039591 AM22
Licence No and Date	0711002534/03/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	293 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00273558AM22
RA File Number	07AA04039590 AM22
Licence No and Date	0711002536/03/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	294 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00273564AM22
RA File Number	07AA04039589 AM22
Licence No and Date	0711002537/03/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	295 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00273748AM22
RA File Number	04AA04038366 AM22
Licence No and Date	0411001952/03/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	296 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00273757AM22
RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	297 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	298 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22

Licence No and Date	0311009180/03/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	299 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00276607AM22
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	300 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00277878AM22
RA File Number	07AA04038999 AM22
Licence No and Date	0711002575/07/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	301 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STANCOR TUBULAR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00280228AM22
RA File Number	03AA040125833 AM22
Licence No and Date	0311009313/09/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	302 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22
Licence No and Date	3411001526/09/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	303 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SUCHI FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00280714AM22
RA File Number	34AA04009667 AM22
Licence No and Date	3411001527/09/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue the final reminder to the applicant for furnishing the required information/documents. Case stands deferred.	

Case No.	304 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	305 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00280877AM22
RA File Number	04AX04000006 AM22
Licence No and Date	0411001999/09/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	306 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	307 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00281755AM22
RA File Number	13AX04000008 AM22
Licence No and Date	1311000813/10/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	308 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00281957AM22
RA File Number	07AX04000048 AM22
Licence No and Date	0711002609/10/12/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	309 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00281522AM22
RA File Number	05AX04000068 AM22
Licence No and Date	0511006783/10/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	310 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	CSCI STEEL CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00283743AM22
RA File Number	34AA04009486 AM22
Licence No and Date	3411001532/13/12/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
72251990	Flat Rolled Products of Silicon Electrical Steel Other Than Grain Oriented (Grade: 50CS800/ 50C800, Width of 600mm or More, Thickness 0.300mm-0.750mm)	47.00 MT	72251900	Silicon Electrical Steel of Cold Rolled Full Hard Unannealed Wide Coil (Grade: 50c800,Width Of 600mm Or More, Thickness 0.300mm-	48.41MT @1.03Kgs/Kg content in the export product

				0.750mm)	
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RA concerned may take suitable consequential action accordingly.

Case No.	311 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00283958AM22
RA File Number	07AX04000052 AM22
Licence No and Date	0711002625/13/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	312 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00288214AM22
RA File Number	03AA040122329 AM22
Licence No and Date	0311009558/16/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Quantity of import items required for manufacturing one unit of export product for each export item. (Data may be in excel sheet) 2. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Data may be in excel sheet) 3. Wastage claimed in the manufacturing process. (Data may be in excel sheet)	
The case stands deferred.	

Case No.	313 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00289030AM22

RA File Number	04AX04000034 AM22
Licence No and Date	0411002187/17/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	314 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00289051AM22
RA File Number	04AX04000031 AM22
Licence No and Date	0411002189/17/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	315 / NC/2/MEET/Apr/202223/1				
Case Status	Case Approved				
Party Name	LASER POWER & INFRA PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022				
HQ File Number	HQRNORM APPLY 00289359AM22				
RA File Number	02AX04000022 AM22				
Licence No and Date	0211001677/17/12/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MSME received via email dated 18.04.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
76052990	Alloy Drawn Wire (Item)	10.00 MT	76011010	Aluminium Ingot	1.01Kgs/Kg content in the export product
Note: The applicant should import relevant item only.					
RA concerned may take suitable consequential action accordingly.					

Case No.	316 / NC/2/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	317 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00288903AM22
RA File Number	34AX04000046 AM22
Licence No and Date	3411001551/17/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	318 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00288971AM22
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	319 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred

Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00291670AM22
RA File Number	05AA040103441 AM22
Licence No and Date	0511007028/20/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	320 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELECTRICAL CONTROLS & SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00292524AM22
RA File Number	34AX04000058 AM22
Licence No and Date	3411001563/21/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	321 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00293596AM22
RA File Number	04AX04000040 AM22
Licence No and Date	0411002224/22/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	322 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	323 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00296932AM22
RA File Number	02AX04000034 AM22
Licence No and Date	0211001711/24/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	324 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	325 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00298238AM22
RA File Number	05AX04000231 AM22
Licence No and Date	0511007080/27/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	326 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00298278AM22
RA File Number	04AX04000052 AM22
Licence No and Date	0411002243/27/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly	

Case No.	327 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00298660AM22
RA File Number	03AX04000374 AM22
Licence No and Date	0311009841/27/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and the applicant's reply of deficiency letter has been received. Therefore, the Committee decided to forward the reply to concerned TE for examination & comments. The case stands deferred.	

Case No.	328 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00298769AM22
RA File Number	04AX04000033 AM22
Licence No and Date	0411002245/27/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	329 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299236AM22
RA File Number	02AX04000041 AM22
Licence No and Date	0211001714/27/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	330 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299334AM22
RA File Number	07AX04000118 AM22
Licence No and Date	0711002731/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Net weight of export product. 2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input 3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 4. List of components in the import items.	

5. List of consumables with their value in the import.

The case stands deferred.

Case No.	331 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00300166AM22
RA File Number	02AX04000042 AM22
Licence No and Date	0211001720/28/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	332 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299337AM22
RA File Number	07AX04000120 AM22
Licence No and Date	0711002732/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Net weight of export product. 2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input. 3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 4. List of components in the import items. 5. List of consumables with their value in the import. The case stands deferred.	

Case No.	333 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

HQ File Number	HQRNORM APPLY 00299339AM22
RA File Number	07AX04000119 AM22
Licence No and Date	0711002733/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Net weight of export product. 2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input. 3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 4. List of components in the import items. 5. List of consumables with their value in the import The case stands deferred.	

Case No.	334 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299340AM22
RA File Number	07AX04000121 AM22
Licence No and Date	0711002734/28/12/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	335 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299342AM22
RA File Number	07AX04000122 AM22
Licence No and Date	0711002735/28/12/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	336 / NC/2/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299343AM22
RA File Number	07AX04000123 AM22
Licence No and Date	0711002736/28/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	337 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299461AM22
RA File Number	07AX04000095 AM22
Licence No and Date	0711002739/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Material specification of each of import and indigenous inputs and their function. 2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input. 3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 4. List of components in the import items. 5. List of consumables with their value in the import The case stands deferred.	

Case No.	338 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00299327AM22
RA File Number	07AX04000130 AM22
Licence No and Date	0711002730/28/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Net weight of export product.
2. Percentage non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input.
3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed.
4. List of components in the import items.
5. List of consumables with their value in the import?

The case stands deferred.

Case No.	339 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00300002AM22
RA File Number	03AX04000218 AM22
Licence No and Date	0311009866/28/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	340 / NC/2/MEET/Apr/202223/1
Case Status	Case Rejected
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00301408AM22
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.02.2022 and subsequent reminders dated 11.03.2022, 26.03.2022 & 16.04.2022 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	341 / NC/2/MEET/Apr/202223/1
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Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00303139AM22
RA File Number	05AX04000329 AM22
Licence No and Date	0511007476/31/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	342 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00303251AM22
RA File Number	03AX04000442 AM22
Licence No and Date	0311009956/31/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	343 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00303922AM22
RA File Number	04AX04000085 AM22
Licence No and Date	0411002288/31/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	344 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and	5211001807/04/01/2022

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	345 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00308572AM22
RA File Number	08AX04000191 AM22
Licence No and Date	0811003656/05/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	346 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00308768AM22
RA File Number	02AX04000058 AM22
Licence No and Date	0211001762/05/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	347 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022

HQ File Number	HQRNORM APPLY 00310721AM22
RA File Number	34AX04000075 AM22
Licence No and Date	3411001661/07/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	348 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00313267AM22
RA File Number	03AX04000552 AM22
Licence No and Date	0311010303/10/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	349 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00313480AM22
RA File Number	05AX04000506 AM22
Licence No and Date	0511007795/10/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 14.03.2022 received via email dated 14.03.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	350 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00313509AM22

RA File Number	56AX04000030 AM22
Licence No and Date	5611000740/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	351 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TRASCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00313706AM22
RA File Number	07AX04000172 AM22
Licence No and Date	0711002841/10/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	352 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00313733AM22
RA File Number	07AX04000157 AM22
Licence No and Date	0711002843/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	353 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00313734AM22
RA File Number	07AX04000156 AM22
Licence No and Date	0711002844/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	354 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00314007AM22
RA File Number	02AX04000067 AM22
Licence No and Date	0211001779/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	355 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00314474AM22
RA File Number	04AX04000114 AM22
Licence No and Date	0411002378/11/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	356 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00315844AM22
RA File Number	04AX04000113 AM22
Licence No and Date	0411002385/12/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	357 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00315918AM22
RA File Number	31AX04000041 AM22
Licence No and Date	3111000871/12/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	358 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00315919AM22
RA File Number	04AX04000102 AM22
Licence No and Date	0411002387/12/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	359 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00318558AM22
RA File Number	05AX04000591 AM22

Licence No and Date	0511007939/14/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	360 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00321288AM22
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	361 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00321415AM22
RA File Number	34AX04000154 AM22
Licence No and Date	3411001687/17/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	362 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00321673AM22
RA File Number	03AX04000710 AM22
Licence No and Date	0311010603/17/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	363 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	364 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00320912AM22
RA File Number	04AA04032868 AM22
Licence No and Date	0411002410/17/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	365 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00321226AM22
RA File Number	04AX04000115 AM22
Licence No and Date	0411002417/17/01/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	366 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00322703AM22
RA File Number	56AX04000006 AM22
Licence No and Date	5611000760/18/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	367 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	368 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00323947AM22
RA File Number	56AX04000008 AM22
Licence No and Date	5611000764/19/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022	

followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	369 / NC/2/MEET/Apr/202223/1
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00324020AM22
RA File Number	03AX04000770 AM22
Licence No and Date	0311010691/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 04.04.2022 received via email dated 04.04.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	370 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00323580AM22
RA File Number	56AX04000014 AM22
Licence No and Date	5611000763/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.	
The case stands deferred.	

Case No.	371 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00323866AM22
RA File Number	05AX04000645 AM22
Licence No and Date	0511008057/19/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	372 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	373 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00325338AM22
RA File Number	07AA04039255 AM22
Licence No and Date	0711002921/20/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	374 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	375 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00326383AM22
RA File Number	34AX04000007 AM22
Licence No and Date	3411001708/21/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	376 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00326431AM22
RA File Number	07AX04000150 AM22
Licence No and Date	0711002931/21/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	377 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00326444AM22
RA File Number	04AX04000043 AM22
Licence No and Date	0411002451/21/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	378 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00326695AM22
RA File Number	05AX04000550 AM22
Licence No and Date	0511008173/21/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	379 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00327909AM22
RA File Number	56AX04000051 AM22
Licence No and Date	5611000765/22/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	380 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00330676AM22
RA File Number	34AX04000156 AM22
Licence No and Date	3411001725/25/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	381 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00330941AM22
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.	382 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	383 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00333016AM22
RA File Number	02AX04000109 AM22
Licence No and Date	0211001889/27/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	384 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	ROSENBERGER ELECTRONIC COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00333909AM22
RA File Number	05AX04000796 AM22

Licence No and Date	0511008301/28/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	385 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00333982AM22
RA File Number	31AX04000058 AM22
Licence No and Date	3111000927/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	386 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00334434AM22
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	387 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00333826AM22
RA File Number	07AX04000208 AM22
Licence No and Date	0711003025/28/01/2022

Norms Committee Decision:

Deferred for comments of TE.

Case No.	388 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00333893AM22
RA File Number	07AX04000284 AM22
Licence No and Date	0711003028/28/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	389 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00333901AM22
RA File Number	07AX04000280 AM22
Licence No and Date	0711003029/28/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2022 followed by a reminder dated 16.04.2022 was issued to the applicant for providing certain information. However, no reply has been received as yet. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	390 / NC/2/MEET/Apr/202223/1
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Apr/ 202223/ 1 and 18/04/2022
HQ File Number	HQRNORM APPLY 00337200AM22

RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision: Deferred for comments of TE.	